

Shri Radashekhara:
Shri Tulsidas Dasappa:
Shri Hem Barua:
Dr. M. Santosham:
Shri K. P. Singh (Deo):
Shri S. P. Ramamoorthy:
Shri Y. G. Gowd:
Shri R. K. Amin:
Shri Jagannath Rao Joshi:
Shri A. Sreedharan:
Shri Mangalathumadom:
Shri Eswara Reddy:
Shri Raghuvir Singh Shastri:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Maharashtra Government have decided to serve a legal notice on the Andhra Pradesh Government in connection with the utilisation of the Krishna-Godavari waters by Andhra Pradesh without the consent of the Maharashtra Government;

(b) if so, the reaction of Government thereto; and

(c) the action taken or proposed to be taken in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) It is understood that the Government of Maharashtra has decided to serve a legal notice on the Government of Andhra Pradesh but the notice has not yet issued.

(b) and (c). It is proposed to discuss the question of sharing of Krishna-Godavari waters between the concerned States at a meeting of the Chief Ministers shortly.

Family Planning Campaign in Delhi

***1577. Shri M. L. Sondhi:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the Family Planning campaign in Delhi has failed to achieve the desired results;

(b) whether the main reasons for its failure are the lack of proper

approach and inefficient and defective working of the Department where unmarried girls are employed for propaganda and that rural areas and slum dwellers are neglected; and

(c) whether it is proposed to go into the working of the Family Planning Department and amend its shortcomings?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No, Sir. With sustained efforts better progress is noticeable.

(b) Does not arise.

(c) The progress of family planning work is reviewed from time to time and whatever organisational changes are considered necessary in the Directorate of Family Planning are made with a view to achieving better results.

Commissioner for Scheduled Castes and Scheduled Tribes

***1578. Shri A. K. Kisku:**
Shri P. R. Thakur:

Will the Minister of Social Welfare be pleased to state:

(a) whether any guiding principles have been laid down for the appointment to high and independent statutory offices like that of the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if so, what and whether they have been followed in the case of appointments to the Commissioner's Office made since 1962?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) The general principle is that the post of Commissioner should be filled by a prominent public figure, who has administrative competence, and a sympathetic understanding of the problems of the Scheduled Castes and Scheduled Tribes.

(b) Yes.